

(1997) 09 SC CK 0149

Supreme Court of India

Case No: S.L.P. (Civil) No. 17949 of 1997

Union of India (UOI) and Others

APPELLANT

Vs

G.D. Pharmaceuticals Limited
and Another

RESPONDENT

Date of Decision: Sept. 15, 1997

Citation: AIR 1997 SC 538 : AIR 1997 SC 465 : (1997) 75 FLR 786 : (1997) 1 JT 363 : (1997) 1 SCALE 132 : (1997) 2 SCC 33 : (1997) SCC(L&S) 315 : (1997) 1 SCR 64 : (1997) 1 Supreme 283 : (1997) AIRSCW 378

Hon'ble Judges: Sujata V. Manohar, J; D. P. Wadhwa, J

Bench: Division Bench

Advocate: K.N. Bhatt, Additional Solicitor-General, S. Wasim Qadri and V.K. Verma, for the Appellant; D.P. Gupta, Senior Advocate, Nemani Bose, V.D. Khanna and A.K. Banerjee, for the Respondent

Final Decision: Allowed

Judgement

@JUDGMENTTAG-ORDER

1. Delay condoned.

2. In view of the detailed judgment of the High Court which holds that the present product contains only Boric Acid with Zinc Oxide and it cannot possibly be termed as a Cosmetic or Toilet preparation, we do not see any reason to interfere. The Special Leave Petition is dismissed.